State then assured the House tliat they will re-consider the decision. Now the demand here is will the hon. Minister assure this House that they will re-consider this question

Papers laid

SHRI BHAGWAT JHA AZAD : Madam, the feelings of the House are known. We can, in the light of these feelings, refer it to the Prime Minister. That is very simple. That can be done.

SHRI BHUPESH GUPTA : Madam Deputy Chairman, when the hon. Minister comes to deal with a Calling Attention Motion of this kind, there should be an intelligent anticipation that the Members in this House would ask for a clear, categorical assurance. He should come prepared in order to give that assurance or keeping that assurance in mind. There is nothing of the kind now. We have not so far, although we have spent nearly an hour, gone beyond the realm of sentimentality. That is all "they should be done," "may be done", "the State Governments wiH do" and so on. My friend here has pointed out, by citing concrete examples, how we are trying to build a castle in the air, in the sense of expecting that the State Governments will agree to it, they will not agree to it. Having regard to this fact, I would like to know what comes in the way of the Minister here stating very precisely categorically that the Central and Government, in deference to the wish of the House, will see that not one person gets stranded and unemployed, and they would explore all the avenues open to this mighty Government in order to ensure this. Why can't he say that? Get up.

SHRI BHAGWAT JHA AZAD : I have said, Madam, that I will convey the feelings of this House to the Prime Minister and other Ministers concerned.

THE DEPUTY CHAIRMAN: Papers o be laid on the Table.

### PAPERS LAID ON THE TABLE

(i) THIRTIETH REPORT OF THE LAW COM-MISSION OF INDIA ON CENTRAL SALES TAX ACT, 1956

### (ii) THIRTY-SECOND REPORT OF THE LAW COMMISSION OF INDIA ON CODE OF CRIMINAL PROCEDURE, 1898

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAM-MAD YUNUS SALEEM) : Madam, I on the Table

- (i) Thirtieth Report of the Law Commission of India on section 5 of the Central Sales Tax Act, 1956.
- (ii) Thirty-second Report of the Law Commission of India section 9 of the Code of Criminal Procedure, 1898.

[Placed in Library See No. LT-1411/68 for (i) & (ii).]

# NOTIFICATION UNDER THE INDIAN TELEGRAPH ACT, 1885

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Madam, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian • Telegraph Act, 1885, a copy of the Department of Communications (Post and Telegraphs Board) Notification G. S. R. No. 919 (English), dated the 6th May, 1968. [Placed in Library See No. LT-1412/68.]

## ANNUAL REPORT, 1966-67 OF THE INDIAN TELEPHONB INDUSTRIES LTD., BANGALORE

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Madam, I beg to lay on the Table a copy of the Seventeenth Annual Report of the Indian Telephone Industries Limited, Bangalore for the Year 1966-67, together with the Auditors' Report thereon (English and Hindi versions), under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1539/68].

### NOTIFICATIONS OF THE DEPARTMENT OF COMMUNICATIONS (POSTS AND TELEGRAPHS BOARD)

SHRI I. K. GUJRAL : Madam, I also beg to lay on the Table a copy each of the following Notifications of the Department of Communications (Posts and Telegraphs Board), under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) Notifications G. S. R. No. 882 (in English) and G. S.R. No. 883 (in Hindi), dated the 2nd May, 1968, publishing the Indian Telegraph (Second Amendment) Rules, 1968.

(ii) Notifications G. S. R. No. 940 (in English) and G. S. R. No. 941 (in Hindi), dated the 15th May, 1968,